

(b) The ASCI is governed by a Court of Governors, comprising distinguished citizens, and a few ex-officio members including the Secretary, Higher Education, Government of India.

(c) No, Sir.

(d) Does not arise.

(e) The ASCI is self financing institution governed by the Court of Governors and does not receive any Plan *Grant-in-Aid* from the Ministry of Human Resource Development.

(f) No such proposal is under consideration at present.

Payment of salary to Madarsas teachers

4115. SHRIMATI NAZNIN FARUQUE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that condition of Madarsas is not good in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether it is a fact that the Madarsas teachers are not paid their salary on time;
- (d) if so, the reasons therefor; and
- (e) the steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Central Government does not maintain a database on the condition of Madarsas.

(c) to (e) A Scheme for Providing Quality Education in Madarsas (SPQEM), to introduce modern subjects in Madarsas, is being implemented under which the honorarium for 23146 teachers deployed to teach modern subjects in 9905 Madarsas has been released in 2012-13 to the respective State Governments. Under the SPQEM, financial assistance, which includes a honorarium for teachers, is provided on an annual basis, subject to the furnishing of audited accounts and the utilization of the previously released grant under the scheme. The proposal for recurring grants has to be submitted within one year of the release of the previous grant. Delays by the State Governments in completing these requirements sometimes results in delay

in the release of grants for subsequent years. The Ministry has laid emphasis with State Governments upon expediting the submission of annual proposals under the scheme and upon adopting methods for the electronic transfer of funds to the Madarsas.

Drinking water and sanitation facilities in all schools

4116. SHRI Y.S. CHOWDARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court had directed Government to provide clean drinking water and sanitation facilities in all the schools by the 31 January, 2013;
- (b) if so, the details thereof;
- (c) whether all the States have implemented these directions;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Hon'ble Supreme Court in writ petition (Civil) No. 631 of 2004 in the matter of Environmental and Consumer Protection Foundation vs. Delhi Administration and Others, had directed, in its order dated 3.10.2012 that all States and Union Territories provide, *inter-alia*, drinking water and toilet facilities, if not already provided, to schools within six months.

(c) to (e) Under the Sarva Shiksha Abhiyan (SSA), 8.53 lakh toilets and 2.29 drinking water facilities have been sanctioned across the country for Government elementary schools till 2012-13, against which, as per the provisional data available, the States and Union Territories have constructed 6.25 lakh toilets and 2.16 lakh drinking water facilities upto March, 2013. Apart from this, convergence with the schemes of Ministry of Drinking Water and Sanitation has been effected by the States/UTs and toilets and drinking water have been provided in existing rural schools from that source also.

Intake of students in educational institutions

4117. SHRI C.P. NARAYANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the intake of various universities and colleges in the country during the last three years;